

(b) and (c). A large number of proposals were discussed at the meeting which had a bearing, directly or indirectly, on the development of mineral resources of the country. Among the more important items discussed which were directly concerned with the development of mineral resources, mention may be made of the proposals regarding provision of training facilities in the Geological Survey of India for candidates sponsored by the State Governments and others, investigations by the Geological Survey of India of certain mineral deposits, railway facilities for loading and movement of mineral ores and construction of roads and provision for electricity in the mining areas. The Board noted the position in regard to the above matters and made recommendations in respect of certain items for further action. These recommendations will now be examined by the Government.

**"Peking Review"**

\*1460. { Shri Hari Vishnu Kamath:  
Shri D. C. Sharma:  
Shri Shree Narayan Das:  
Dr. L. M. Singhvi:

Will the Minister of Home Affairs be pleased to state:

(a) whether a Chinese Government publication called 'Peking Review' has been proscribed on the ground that it contains matter actionable under the Criminal Law Amendment Act, 1961;

(b) if so, when the magazine was imported into India;

(c) whether any machinery exists for the scrutiny of foreign magazines and other literature before their circulation or sale in India; and

(d) if not, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) while there is no general ban on the entry into India of the periodical "Peking Review", published by Peking

Review Pai Wan Chuang, Peking, issue No. 16 dated the 20th April 1962 and issue No. 18 dated the 4th May 1962 of this periodical have been proscribed under the Criminal Law Amendment Act, 1961.

(b) It is not possible to give the date as no record of the import of foreign publications is kept.

(c) and (d). The entry into India of publications which questions the territorial integrity or the frontiers of India is prohibited under the Ministry of Finance (Department of Revenue) Notification No. 158-Customs dated the 26th November 1959. The Customs authorities enforce this prohibition.

**Manufacture of Jet Aero-Engine**

\*1461. { Shri D. C. Sharma:  
Shri P. C. Borooah:

Will the Minister of Defence be pleased to state:

(a) whether negotiations with the Bristol Siddeley Group of Britain for manufacture in India of the British firm's newly developed jet aero-engine Pegasus are under way; and

(b) if so, the progress achieved?

**The Minister of State in the Ministry of Defence (Shri Baghuramiah):**

(a) There have been no such negotiations.

(b) Does not arise.

**Unesco aid to India for Printing Presses etc.**

\*1462. { Shri S. Hansda:  
Shri S. C. Samanta:  
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that India has approached the UNESCO for aid for paper and pulp and printing